

**SINGH.** Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) whether a Company by the name of Praja Seh Udyog, Bharatpur Ltd has been set up in the public sector to manufacture Apolo scooter ,

(b) if so, the names of directors, capital invested, manufacturing programme of the unit,

(c) whether the company is soliciting Rs 250 per head from the public through advertisements with a view to enrolling 40,000 members as shareholders, and is holding out a promise to give a scooter from the 1973 production at a price of Rs 3250 to each of the shareholders , and

(d) if so, whether there is in violation of the regulations relating to scooter and whether permission for the same has been obtained from Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT SHRI SIDDHESHWAR PRASAD

(a) to (d). No Company for manufacture of Apollo Scooters has been set up in the Public sector. However it has come to the notice of Government that a Company under the name and style of M/s Praja Seh'ari Udyog Bharatpur Ltd has been formed by certain private persons and they are enrolling members/share holders by getting Rs 250/- per head as share money and Rs 5/- per head as Membership fee. It has also come to the notice of Government that the Company has been registered as a Cooperative Society under the Rajasthan Cooperative Society Act of 1965. The Government of India have not accorded approval to this Society for the manufacture and distribution of scooters. The names of the members of the Board of Directors as given in Registered Bye-laws of the Society are as under :—

1. Shri Harish C Kumar — Chairman & Managing Director
2. Shri S Bhatia — Vice Chairman
3. Shri Loke Nath — Treasurer
4. Shri S. K. Anand — Secretary

5. Shri Ratan Singh Jain — Director

6. Shri Jagdish — Director

No price has been indicated in the Society's prospectus, but in the Press advertisement it has been indicated that the price of the scooter on road including taxes would be Rs 3250/.

Violation under the scooters (Distribution and sale) Control Order, 1960 will arise only when the party starts production of the scooters in large numbers and distributes or sells them either to its own member/shareholders or to the public. In the mean time, Government are getting the matter investigated so that appropriate action under Law may be taken.

**Scheme to provide employment to unemployed graduates in Bihar and West Bengal**

6396 KUMARI KAMLA KUMARI

Will the Minister of PLANNING be pleased to state

(a) whether Governments of Bihar and West Bengal have forwarded any Scheme to the Central Government for providing employment to the unemployed graduates in these State , and

(b) if so, the main features of the proposal and the reaction of the Central Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) : (a) No, Sir

(b) Does not arise

**Faulty Transmission Lines in Sidhi and Sarguja**

6397. SHRI RANABHADUR SINGH

Will the Minister of COMMUNICATIONS be pleased to state

(a) whether District Headquarters of Sidhi and Sarguja in Madhya Pradesh usually are deprived of the vital facilities of Telegraph and Telephones during the monsoons; and